

Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Niyam, 1988

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Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Niyam, 1988

In exercise of the powers conferred by Section 10 of the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Adhiniyam, 1988 (No.13 of 1988), the State Goveniment hereby makes the following rules, namely:

1. Short title :-

These rules may be called the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Niyam, 1988.

2. Definitions :-

In these rules, unless the context otherwise requires.- (a) Act means the Chhattisgarh Motel Tatha Vas Grihon Me Vilas Vastuon Par Kar Adhiniyam, 1988 (No. 13 of 1988); (b) Form means a form appended to these rules; (c) Sales Tax Rules means the Chhattisgarh General Sales Tax Rules. 1959; (d) Words, and expressions used but not defined in these rules and defined in the Sales Tax Act or the Sales Tax Rules shall have the meaning assigned to them in the Sales Tax Act or the Sales Tax Rules, as the case may be.

3. Maintenance of accounts :-

(1) Every registered hotelier shall maintain- (a) Information in Form I of residential accommodation and the tariff therefore in respect of his hotel; (b) Daily account in Form 11 of occupation of residential accommodation in his hotel and collection of tax therefore, and (c) Monthly abstract in Form III of collection and payment of tax. (2) The registered hotelier shall maintain a separate bound register for each of the forms specified in subrule (1) and shall get each of the pages of such register serially numbered, sealed or certified by an officer duly authorised by the Commissioner in this behalf.

4. Furnishing of returns :-

Every registered hotelier liable to pay tax under Section 3 of the Act shall furnish to the Sales Tax Officer within whose jurisdiction his place of business is situated. a return in Form IV for

every quarter of the year within ten days of the expiry of such quarter. The return shall be accompanied by a copy of challan in proof of the payment of tax payable according to such return: 17. Noti. No.46. dated 9.8.88, published in Madhya Pradesh Rajpatra dated 16.8.88. Provided that a separate return for the period commencing from the date of coming in force of the Act and ending with the last day of the quarter in which the Act comes into force shall be furnished within fifteen days of the expiry of the said quarter.

5. Payment of tax :-

The tax payable under the Act shall be paid 18 [by challan inform IV-A in quadruplicate] into a Government treasury under the head "0023-Hotel Receipt Tax 101 Collection from Hotels which are companies/102 collection from Hotels which are not companies-800- other receipts".

6. Form of order of assessment :-

The order of assessment shall be in Form V

7. Form of notice of demand :-

The notice of demand shall be in Form VI

8. Grant of registration certificate :-

(1) An application for obtaining a registration certificate under sub-section (I) of Section 8 of the Act shall be made in Form VII. (2) An Hotelier having places of business within the jurisdiction of more than one Sales Tax Officer shall make an application for grant of registration certificate separately to each such Sales Tax Officer in respect of each such places of business. (3)(a) On receipt of an application for grant of registration certificate, such Sales Tax Officer shall, if, he is satisfied that the application is in order, and the necessary particulars have been furnished by the hotelier, grant to the hotelier a registration certificate in Form VIII. (b) If such Sales Tax Officer finds that tile application is not in order or that all necessary particulars have not been furnished he shall direct the hotelier to furnish such additional information as may be considered necessary .After considering the additional information such Sales Tax Officer shall grant to the Hotelier a registration certificate in Form VIII. 18. Subs. By Noti. No. 40, dated 25.3.92, w.e.f. 25.3.92(1992) 8 TLD 123

SCHEDULE 1 FORM I

Room	No. of Beds	Charge
Type single/Double/Suite/others	Number	
(1)	(2)	(3)
Total		

SCHEDULE 2

FORM II

[See rule 3 (1) (b)]					
Daily account of occupancy of rooms and Collection of tax					
(Note: Separate entry should be made in respect of each person)					

S.No	Name of guest	Permanent Address	Age	Nationality	Class
(1)	(2)	(3)	(4)	(5)	(6)

Rate of charges for accommodation for residence per day 19	Arrival Date Time	Departure Date Time	Period of stay of each quest	Total amount of charges for accommodation for residence	Charge paid by guest.	No. of Guest who occupied the room or accommodation in hotel	No. & date of bill/cash memo	Amount of tax collected	remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
Place Signature									
Date Name & Designation									
The above statements are true to the best of my knowledge and belief.									
	Signature								
Place	Place Signature								
Date	Date Name & Designation								

19. The words "per person omitted by notification No. (40). dated 25.03.1992 from 25.03.1992.

<u>SCHEDULE 3</u> FORM III

	[See rule 3 (1) (c)]										
	Monthly abstract of collection & payment of tax										
			Name of hotel								
MonthTotal number of guestsTotal charges recovered for accommodation for residenceTotal tax collectedTotal paid Challan No. & dateBalanceRemain											
(1)	(2)		(3)	(4)	(5)	(6)	(7)	(8)			
Place			Signature								
The ab	Name Name The above statements are true to the best of my knowledge and belief Name										
			Signature								
Place			Signature								
						Name & Desi	gnation				

SCHEDULE 4 FORM IV

By whom tendered	Name, Address, Registration No. & case No. if any, of the dealer on whose behalf money is paid.	Pay on account of	Amount (to be entered in figures)
(1)	(2)	(3)	(4)
		 (a) Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar according to return fro the period from (b) Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar demanded after assessment for the period from to (c) Penalty. (d) Composition fees 	s r R edn U ds)(In w

[See rule 4] RETURN Initial of receiving clerk Return of tax payable for the period fromTo Name of HotelierAddress Registration certificate number 1. Total receipt during the period (exclusive of tax) 2. Less: (a) Receipts....... charges for the luxury provided in the hotel are less than rupees sixty per d......ceipts other than (a) above on which tax.....yable...... (c) Receipts exem......x under Section 9 Total....... 3. Net taxable receipts

4. Rate wise brakeup of taxable receipts

Taxable @ 5% Taxable @ 10% Taxable at conce......te(here spe.....ate if any) (1) (2) (3).....ayable. At the rate o..... (a) *[15%] (b) *[10%]) Concessional rat..... 6. Total Tax payabl..... 7. Less: any credited by refund adjustment order 8. Net tax payablePaid with challan number & date Place Signature The above statements are true to the best of my knowledge and belief. Date Signature ACKNOWLEDGEMENT Received return in Form IV for the period fromtoFromHolding registration certificate No.with Challan No.dated......For Rs. Signature of the receiving clerk..... Name of the receiving clerk [(To be sent by the treasury to the Sales Tax Officer) FORM-IV-A CHALLAN [See rule 4] The Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Niyam, 1988 (0023-Hotel Receipt Tax/101-Collections from Hotels which are Companies/ 102- Collections from Hotels which are not Companies 800 other Receipts) Total Rs.(In figures)(In words) Date200 Signature..... (For the use in treasury or the State Bank) 1. Received payment of Rs..... (in figures)(In words) 2. Date of entry..... Treasure Accountant Treasury Officer/Agent of Manager Duplicate : (to be retained in the treasury) Triplicate : (to be given to the payer for being sent.....les Tax Officer) Quad.....or his own use) SCHEDULE 5 FORM V [See rule 4] Orders of assessment..... District RC No.C...... 1. Yearssessment is made 2. Period of assessment..... 3. Name of Hotelier 4. Location of Place of Business 5. A.....k Produced & sub-section which 6. Section under a.....is made/penalty imposedreceip......ive of tax) as re.....termined 8. Less: (a) Receipts where the charges for luxury provided in hotel are less than rupees sixty per day (b) Receipts [other than (a) above] on which tax is not payable (c) Receipts exempt from tax under section 9 Total: 9. Net taxable receipt 20. from IV-A inserted by Noti. No. (40), dated 25.03.1992 from 25.03.1992 21. The word per person omitted by notification no. 40, dated......2 w.e.f 25............10. Rate wise brake up of ta.....ipts As returnedned (1) (2) Taxable at Taxable at *[5% 10..... concess...... (hear specify the rate, if any) *[5% 10%] concessional rate (hear specify the rate, if any) 11. Tax payable, at the rate of: (a) *[5%] (b) *[10%] (c) C.....l rate (if Tax payable 13. Less amount if any, credited by refund adjustment order 14. Net Tax payable 15. Tax paid with challan No. & date (i) challan No.ch......datedate (iii) challan No.date (iv) challan No.date 16. Amount of penalty imposed, (a) Under Section (b) Under Section (c) Under Section 17. Total balance due Assessment & penalty order enclosed. Seal Signature

Date Designation.....

SCHEDULE 6 FORM VI

[See rule 7] Notice of demand for payment of tax/penalty To,

......(Name)(Address)(R.C.No.)

Take notice that, -

(i) You have been assessed/reassessed under the Chhat.....Tatha Vas Grihon Me Vilas Vastuon Par Kar

Adhiniyam, 1988 to a tax of Rs(in fig......(in words) only, for the period fromtowhich is payable by you.

(ii) A penalty of Rs.....under section/rulehas been determined/imposed by you.

(iii) After adjusting the amount of tax of Rs.....paid by you alongwith the returns a balance of tax and/or penalty is outstanding against you.

You are hereby directed to deposit the balance of Rs.....in the Government treasury. Within 30 days from the date of receipt of this notice & send a copy of challan in token of such payment within days of the deposit. Seal Signature

Place Designation.....

Date.....

* Substituted for the figures and sign 3% and 5% respectively by Noti. No.40 dt. 25.03.1992 from 25.03.1992.

* Substituted for the figures and sign 3% and 5% respectively by Noti. No.40, dated 25.03.1992 from 25.03,1992.

<u>SCHEDULE 7</u> FORM VII

Name	Address	Age	Father's Name	Home address	Extend of interest in the business		Signature & address of the witness attesting signature in col. (7)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

[See rule 8(1)]

Application for grant of registration certificate To

The Sales Tax Officer.

Circle

1. *Proprietor/Manager/Partner/Director of the business known as whose place of business in Chhattisgarh is situated at (town) hereby apply on behalf of the said business for grant of registration certificate under the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Adhiniyam, 1988.

2. The name and address and other particulars of the proprietor/the names and addresses of the partners of the business/ of all persons having interest in the bu..... as follows- (To be filled in if the applicant is not a company incorporated under the Indian Companies or under.....r law)

3. For the purpose of accounts my/our year runs fromto......to.....

4. I/We have commenced our business with effect from

5. I/We have additional places of business within the State of Chhattisgarh asow:-

1......2.....

3..... 4.....

Date..... Signature.....

Signature.....

Name & Designation.....

The above statements are true to the best of my knowledge and belief.

Date..... Signature

Signature.....

Name & Designation.....

Strike out whichever is not applicable. ACKNOWLEDGEMENT

Received an application in Form VII from for grant of registration certificate under Section 8 of t.....isgarh Hotel Tatha Vas Grihon Me Vilas Vast......r Adhiniy......

Signature.....

Date..... Name of the receiving officer.....

SCHEDULE 8 FORM VIII

Counterfoil [See rule 8(3)] Registration ce.....No.... Name of the hotelier..... Address of place of busi......hatt..... Hoteliers year runs f..... Language and script of account.....tional places.....ss at-1..... 2..... 3..... 4..... This certificate is valid from..... FO.....See rule 8(3)] **Registration Certificate** No District..... This is to certify thatace of business in Chhattisgarh is situated attown has been registered as a hotelier under the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Par Kar Adhini..... The hotelier has additional places of business at 1..... 2..... 3..... The hoteliers year runs from to and returns in form IV are to be furnished by h.....ly. This certif..... Seal Signed..... Date...... Sales Tax Officer......Circle SCHEDULE 9 FORM VIII [See rule 8(3)] Regin Certific District..... This is to certify that.....whose place of business in Chhattisgarh is situa town has been registered as a hotelier under the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Pariyam, 1988. The hotelier has additional places of busine..... 2..... 3..... The hoteliers year runs from to and returns in form IV are to be fur......him quarterly. This certif..... Seal Signed.....

Date...... Sales Tax OfficerCircle